

(7)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.231/93

dt.2-1-97

Between

1. Bharatiya Minz Mazdoor Sangh
Regd. No.B-1519, Rep. by
D. Dasavarnam,
2. B. Narsinga Rao
3. Bikshapathi
4. RK Balakrishna
5. D. Shivaji
6. P. Satyanarayana
7. S. Padmarao
8. S. Swamidas
9. M. Rajkumar
10. M. Balaraj
11. Mohd. Abdul Nabi
12. Abdul Hamidkhan
13. D. Narsinga Rao

: Applicants

13.
and

1. General Manager
India Govt. Mint
Hyderabad
2. Govt. of India, rep. by
its Secretary
Finance, Dept. of Economic Affairs
New Delhi, North Block

: Respondents

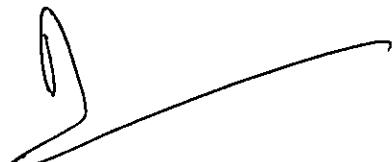
Counsel for the applicants : P.B. Vijayakumar
Advocate

Counsel for the respondents : N.V. Raghava Reddy,
SC for Central Govt.

CORAM

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

HON. MR. B.S. JAI PARAMESWAR, MEMBER (JUDL.)



OA.231/93

dt.2-1-97

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Judgement

Oral order (per Hon. Mr. R. Rangarajan, Member (admn.))

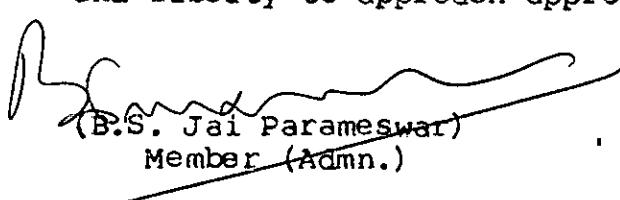
Heard Sri P.B. Vijayakumar, learned counsel for the applicants and Sri N.V. Raghava Reddy for the respondents.

1. This OA is filed praying for a delcaration that the proceedings of Cadre review leading upto (and) including No.I-243/92/1/Admn.3921, dated 20-11-1992 of R-2 is arbitrary, illegal and for quashing the same.

2. In reply to this OA it has been stated by the respondents that all these issues can be agitated in other forum under the Industrial Tribunal. The learned counsel for the applicants fairly submitted that he will take up this issue in the appropriate forum.

3. In view of the above, he did not press the issue but prayed for liberty to raise in the appropriate forum.

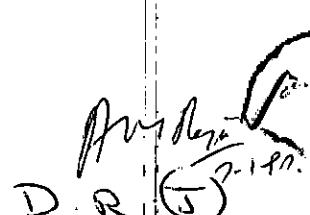
4. In view of the above, the OA is disposed of as withdrawn and liberty to approach appropriate forum.


(B.S. Jai Parameswar)
Member (Admn.)


(R. Rangarajan)
Member (Admn.)

2/1/97

Dated : January 2, 97
Dictated in Open Court


D.R. (G)

sk

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O.A.NO.231/93

Copy to:

1. The General Manager,
India Govt. Mint.,
Hyderabad.
2. The Secretary Finance Dept. of
Economics & Affairs, North Block,
New Delhi.
3. One copy to Mr.P.B.Vijaya Kumar, Advocate,CAT,Hyderabad.
4. One copy to Mr.N.V.Raghava Reddy, Addl.CGS C,CAT,Hyderabad.
5. One copy to Library,CAT,Hyderabad.
6. One duplicate copy.

VLKR

24/1/97.

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THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH HYDERABAD

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COMPARED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 2-1-97

ORDER/JUDGEMENT

R.A./C.P/M.A.No.

O.A. NO. 231/P3 ⁱⁿ

~~ADMITTED AND INTERIM DIRECTIONS ISSUED~~
~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS.~~

II COURT

YLKR

